

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.159/MP/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson**

**Shri A.K. Singhal, Member**

**Shri A.S. Bakshi, Member**

**Dr. M.K.Iyer, Member**

**Date of Order : 20<sup>th</sup> of September 2016**

**In the matter of**

Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for allowing injection of infirm power for testing including full load testing for Unit-4 of 4x600 MW power plant beyond 31.3.2016.

**And**

**In the matter of**

Jindal Power Limited  
P.O.Tamnar, Raigarh-496 107  
Chhattisgarh

**...Petitioner**

**Vs**

Western Regional Load Despatch Centre  
F-3, M.I.D.C. Area, Marol,  
Andheri (East), Mumbai-400 093

**.....Respondent**

**Parties Present:**

Ms. Divya Chutervedi Advocate, JPL  
Shri Shivarajan, JPL  
Shri Ajit Kumar Rai, JPL

**ORDER**

This petition has been filed by the petitioner, Jindal Power Limited, seeking permission of the Commission for injection of infirm power into the grid during testing

including full load testing upto 31.12.2016 or till declaration of commercial operation of unit 4 of 2400 MW (4X600 MW) thermal power project (“the project”) at Tamnar, Raigarh district in the State of Chhattisgarh in terms of clause 7 of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 (Connectivity Regulations) as amended from time to time.

2. The Commission by its order dated 28.3.2016 in Petition No. 42/MP/2015 had allowed injection of infirm power from the unit 4 of the project for testing including full load testing till 30.9.2016 or up to the declaration of commercial operation of the unit, whichever is earlier. The petitioner has submitted that COD of unit-4 could not be achieved due to the following reasons:

(a) Out of three station transformers, one station transformer caught fire in the month of April, 2015 and was sent to BHEL, Jhansi. BHEL assured that it would make its best effort to deliver the station transformer by 30.3.2016. Since, there was delay in repairing and testing of station transformer in the workshop, BHEL could not despatch the same as per the agreed schedule. The repaired station transformer was reached the plant on 16.8.2016.

(b) Despite best efforts after delivery of the station transformer, erection and commissioning of the station transformer would take another sixty days and the station transformer would be available only by 15.10.2016.

3. The petitioner has indicated schedule of project erection and commissioning activities to be undertaken before declaration of COD as under:

<b>S. No.</b>	<b>Activities</b>	<b>Target Date of Completion</b>
1.	<b>CHP System for Unit -4</b>	
	(a) LHS & RHS 2 <sup>nd</sup> Tripper ready readiness	Ready
	(b) Stacker Reclaimer-2 and Readiness (including conv. 27 CD)	Ready
2.	<b>Electrostatic Precipitator</b> Pass A,B, C&D	Ready
3.	<b>Fly Ash Handling System</b>	
	(a) Pass A,B, C& D	Ready
	(b) HCSD Pumps readiness	Ready
4.	<b>Ash Silo readiness</b>	Ready
5.	<b>Station Transformer Readiness</b>	15.10.2016
6.	<b>Coal firing related commissioning activities including Boiler light up</b>	16.10.2016 to 31.10.2016
7.	<b>Trial operation including full load testing</b>	1.11.2016 to 31.12.2016

4. The petitioner has submitted that it is seeking extension of time for injection of infirm power into the grid for *bonafide* reasons for completion of coal firing related activities including boiler light up and not to take undue advantage of the same.

5. The matter was heard after notice to the respondent. During the course of hearing on 15.9.2016, learned counsel for the petitioner submitted that due to late delivery of repaired Station Transformer (ST), COD of unit-4 could not be achieved. Learned counsel requested to grant time for injection of infirm power into the grid for commissioning tests including full load test of unit 4 of the project upto 31.12.2016 or actual date of commercial operation, whichever is earlier.

6. We have considered the submission of the learned counsel of the petitioner. The Fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The petitioner has submitted that it is seeking extension of time for *bonafide* reasons for completion of the balance works. The petitioner has submitted due to delay in readiness of station transformer and coal firing activities, COD of unit-4 could not be achieved. The petitioner has submitted that all commissioning activities including boiler light up and other rectification would be completed by 31.10.2016. Taking into consideration the problems faced by the petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of unit 4 up to 31.12.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit 4 of the project by this date.

8. With the above, the Petition No. 159/MP/2016 is disposed of.

Sd/-  
**(Dr. M.K.Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A. K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson